

**Details of Open Hearings & Camp Sitzings of the Commission, held from 2017 to 2022**

<b>Date</b>	<b>Place, State</b>	<b>Nature of Sitting</b>	<b>Number of Cases</b>	<b>Outcome</b>
9 <sup>th</sup> -11 <sup>th</sup> January, 2017	Bhubaneswar, Odisha	Camp Sitting and Open Hearing	107	47, cases were finally disposed off in two cases, spot enquiries by a team of NHRC/Special Rapporteur were ordered. In two cases, spot enquiries by a team of NHRC/Special Rapporteur were ordered. In five cases, monetary relief of Rs. 4.65 lakh was recommended. In one case of prima facie violation of human rights, a show cause notice under section 18 of the PHR Act was issued. In the remaining cases, further reports from concerned authorities/comments from the complainants were called.
24 <sup>th</sup> April, 2017	Kohima, Nagaland	Camp Sitting and Open Hearing	09	Heard eight cases, including two pending cases and six complaints on the grievances of the persons belonging to the Scheduled Castes. In the

				<p>case of recovery of 9 decomposed bodies in Dimapur District in January, 2014, the Commission was informed by the Commissioner (Home) that Rs.One Lakh each has been paid as ex-gratia to the next of the kin of the deceased persons. The Commission also expressed anguish over burning of 58 huts during eviction of encroachments in Intadki National Park.</p>
17 <sup>th</sup> -18 <sup>th</sup> May, 2017	<p>Guwahati, Assam (For Assam and Meghalaya)</p>	<p>Camp Sitting and Open Hearing</p>	43	<p>The Commission was informed by the concerned authorities of the two State Governments that in 10 cases, Rs. 2.59 Lakhs were paid as monetary relief to the victims or their families. In one case of alleged death in police custody, show cause notice was issued as to why monetary relief of Rs. 3 Lakhs should not be recommended to be paid to the next of kin of the deceased, besides Rs. 50</p>

				<p>thousand to the injured.</p> <p>In 13 cases, the reports received from the Government authorities were taken on record for analysis. In other cases, further time was granted for submission of the requisite reports.</p> <p>The Full Commission took up issues such as Forest Rights of Chakma people, massacre incident which occurred on 2.5.2014, trafficking of girls, Child Labour Issues, an incident of rape on a tribal minor girl and denial of basic amenities to the people. In the Division Bench hearings, the cases of deaths during police action and deaths of persons in custody of the State were taken up.</p>
9 <sup>th</sup> – 11 <sup>th</sup> August, 2017	Lucknow, Uttar Pradesh	Open Hearing and Camp Sitting	254	171 cases, pertaining to atrocities on SCs/STs were taken in the Open Hearing. 42 cases were closed after consideration of reports. In

			<p>six cases, the Commission issued notices to the Govt. of Uttar Pradesh on account of delay in registration of First Information Reports. In some cases, monetary relief of Rs. 2,47,500/- admissible under the Scheduled Caste/Scheduled Tribes (Protection of Atrocities) Act was paid after intervention by the Commission. In other cases, further reports or comments of the complainants on the reports sent by the Government authorities had been called for.</p> <p>In the Camp Sitting, the Full Commission took up 16 important cases. These included the cases of missing children, deaths in jail, delay in registration of FIRs, denial of treatment to mentally ill patients from Uttarakhand in the mental hospitals in Uttar Pradesh.</p> <p>During the sittings of the two</p>
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				<p>Division Benches, 67 cases were considered. In five cases, monetary relief of Rs. 21 lakhs was recommended.</p> <p>25 cases were closed on receipt of proof of payment of Rs.93,00,000/- to the next of kin of deceased persons. In 15 cases, sanction of monetary relief amounting to Rs.64,50,000/- was received. Seven of these cases were closed in the light of the assurance given by the Home Secretary for expeditious release of payment. In other cases, further reports have been called for.</p>
18 <sup>th</sup> – 19 <sup>th</sup> January, 2018	Jaipur, Rajasthan	Open Hearing and Camp Sitting	179	<p>The Commission heard complaints on the atrocities and grievances of the people belonging to the Scheduled Caste and Schedule Tribes communities.</p> <p>In 57 cases, the Commission felt satisfied with their responses of the authorities received conveying redressal</p>

			<p>of grievances. Hence, these were closed.</p> <p>In 108 cases, further reports were called for. In one case, show cause notice under section 16 of Protection of Human Rights Act was issued to the erring police personnel for their failure in taking lawful action for the protection of the rights of the marginalized sections. In another case, the Commission recommended monetary relief of Rs. one lakh for prima-facie proven violation of human rights. In other cases, proof of payment of Rs.3.10 lakhs was received from the State Government authorities.</p> <p>In Camp Sitting, the Commission in its Full Bench sitting considered 14 old cases. Of these, five were closed. In five other cases, further reports were called for and in 4 cases monetary relief of Rs.12.90 lakh was</p>
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				recommended to be paid to the victims or next of kin of the deceased persons.
26 <sup>th</sup> -27 <sup>th</sup> April, 2018	Gandhi Nagar, Gujarat  (For Gujarat, Daman & Diu and Dadra & Nagar Haveli)	Open Hearing and Camp Sitting	136	<p>In 63 cases were closed after the reports on action taken by the authorities were found satisfactory and proof of payment of Rs.4 Lakhs was received. In 40 cases, further reports were called. In 05 cases, the State Government informed about sanction of relief in accordance with the provisions of the SC &amp; ST (POA) Act &amp; Rules. The Commission recommended monetary relief of Rs.3.25 Lakh in some cases.</p> <p>The State Government was asked to submit a comprehensive report in a case of alleged death of 165 persons in manhole and non-payment of Rs. 10 lakhs as per the March, 2014 order of the Supreme Court.</p> <p>The cases of release of pensionary benefits and</p>

			<p>other retiral benefits, payment of wages to employees of certain companies through Labour Department, rehabilitation and relief for an 11 year old rape victim, ex-gratia relief for family of a woman, who had died due to negligence of doctor in Banaskantha, were also taken up. The concerned District Magistrates were sensitized for counseling the local bodies and the groups in districts, from where complaints were received about the prevention of Dalits entry into temples, barber facilities and taking marriage processions etc.</p> <p>19 old cases were considered during the sitting of Full Commission. These included cases of Silicosis deaths, deaths in hospital, killing of tribals in district Sabarkantha, construction of a bridge for school going children in Junagarh district etc.</p>
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25 <sup>th</sup> May, 2018	Itanagar, Aurnachal Pradesh	Open Hearing and Camp Sitting	57	<p>The Commission recommended monetary relief of Rs.14.40 lakh in two cases of prima-facie violation of human rights and in one case of death in police custody, the State Government assured that it would comply with the recommendations of the Commission made earlier for the payment of Rs. 2 lakh to the next of kin of deceased.</p> <p>In three cases, notices were issued to the State government to show-cause why monetary relief of Rs.4.5 lakh may not be</p>

				<p>recommended to be paid.</p> <p>Four cases were closed upon receipt of the reports and in other cases, either further time was allowed for submission of reports or the reports submitted were taken on record for further consideration/examination by the Commission.</p>
2 <sup>nd</sup> – 3 <sup>rd</sup> August, 2018	Bengaluru, Karnataka	Open Hearing and Camp Sitting	185	<p>The Commission recommended monetary relief of Rs.5 Lakhs in one case and also issued Show Cause Notices to the State government in seven matters for providing monetary relief for prima-facie violation of human rights. In some cases, reports received from authorities were ordered to be sent to the complainant for their comments and, in some cases, further reports have been called for. 106 cases were closed after satisfactory response from the State Government.</p>

				<p>The Commission was informed that Rs.4.53 lakh have been paid to victims of atrocity in Mandya district and Rs.1.50 lakh paid to the victim from Bengaluru district. Further, in the case of contaminated water supply Rs.2 lakh each have been paid to the families of the four deceased. The Commission also recommended monetary compensation of Rs.5000/- each for 35 victims who were taken ill by contaminated water.</p>
13 <sup>th</sup> – 14 <sup>th</sup> December, 2018	Kolkata, West Bengal	Open Hearing and Camp Sitting	140	<p>The Commission recommended monetary relief of Rs.6 Lakh in three cases and it directed to issue Show Cause Notices to the State government in two matters for providing monetary relief for prima-facie violation of human rights. In some cases, reports received from authorities were ordered to be sent to the complainants for their</p>

				<p>comments and, in some cases, further reports have been called for. 66 cases were closed based on satisfactory response from the State Government and redressal of the grievances raised in the complaints.</p>
12 <sup>th</sup> – 13 <sup>th</sup> Spetember, 2019	Chennai, Tamil Nadu	Open Hearing and Camp Sitting	179	<p>The Commission recommended compensation of Rs.8 lakhs in two cases. These cases include a case of custodial torture resulting in fracture of both the legs of one person and piercing the cheeks of 20 children as part of a prayer for the speedy recovery of former Chief Minister Ms. Jayalalitha. In four cases, the Commission has issued Show Cause Notices to the Chief Secretary asking him to explain as to why compensation should not be recommended to be paid to the victims.</p> <p>These cases include a case of beating and breaking of leg</p>

				of a 41 year old man by the police and illegal detention of a number of persons for 63 days. The Commission came across the issue of non-release of pension in a number of cases due to pending verification of the community certificate etc.
31 <sup>st</sup> October, 2019 to 1 <sup>st</sup> November, 2019	Thiruvananthapuram, Kerala	Open Hearing and Camp Sitting	96	<p>In one case pertaining to physical torture of a first standard student by a teacher in the school the Commission recommended monetary relief of Rs.25,000/-.</p> <p>Two other cases were closed after recommendation for monetary relief of Rs.50,000/- was accepted by the State Government. In yet another case where five school children were killed in Ernakulam district when a road side tree fell on the school bus they were travelling, the intervention of the Commission has resulted in payment of ex-gratia relief</p>

				<p>of Rs. four lakhs each by the State Govt. In a case of police brutality in Minicoi Island, UT of Lakshdweep, the Commission issued show cause notice to the UT of Lakshdweep to show cause as to why monetary compensation of Rs.50,000/- each should not be recommended to be paid to the various victims who suffered injuries during police action.</p> <p>In a case pertaining to suffering of the people in Akathethara, Palakkad on account of delay in construction of an over bridge at a railway level crossing, the Commission directed the State Govt. to expedite the work. The District Collector present assured the Commission that acquisition of land for the railway bridge will be completed in three months.</p>
13 <sup>th</sup> February, 2020	Raipur, Chhattisgarh	Open Hearing and	54	The Commission

		Camp Sitting		<p>recommended payment of Rs.54 lakh as relief in cases of atrocities related to the rights violation of people belonging to Scheduled Caste and Scheduled Tribe communities in Chhattisgarh.</p> <p>During the hearing of 54 cases, the State Government officers informed that they have already paid Rs.12.90 lakhs as per the recommendations of the Commission in some cases to the victims.</p>
14 <sup>th</sup> -15 <sup>th</sup> December, 2021	Shillong, Meghalaya  (For the States of Meghalaya, Mizoram and Tripura)	Open Hearing and Camp Sitting	19	<p>The Commission, while appreciating generosity of the Advocate General of Tripura, has also asked the State to ensure proper medical care and treatment to a handicapped person. The Commission has also asked the State of Meghalaya to submit proof of payment of Rs.3 lakh in a case of encounter death and to the State of Mizoram for</p>

				payment of an amount of Rs.5 lakh in a case of human rights violation in police custody.
16 <sup>th</sup> -17 <sup>th</sup> December, 2021	Guwahati, Assam  (For the States of Assam, Arunachal Pradesh, Manipur, Sikkim and Nagaland)	Open Hearing and Camp Sitting	40	<p>The Commission has recommended a compensation of Rs.3 lakh to be paid to the NoK in case of death in police custody in district Tinsukia, Assam.</p> <p>The Commission has also recommended an amount of Rs.3 lakh in case of an encounter death in district Changlang of Arunachal Pradesh.</p> <p>The Commission has also recommended an amount of Rs.5 lakh in case of death in police custody in Imphal (East) district of Manipur.</p> <p>Further, the Commission has recommended an amount of Rs.4.5 lakhs to be paid to the NoK of the deceased in case of death in custody in Mon district of Nagaland.</p>

			<p>The Commission while dealing with the case of an employee, who became handicapped at work-place and his service was terminated by the employer in Guwahati, Assam, the Commission has directed that alternative arrangements, as per the Disability Act, be made for his reinstatement to the service and further directed for payment of arrears of his wages.</p> <p>The Commission, while dealing with a case of rape of a Tribal women by a GRP personnel of Chachar district of Assam, has asked the State authorities for payment of Rs.5,00,000/- to the victim. The State authorities have submitted that both the delinquent police personnel have been dismissed from service. In rest of the case, including compliance cases, the Commission has asked</p>
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				for compliance report with proof of payment and requested for submission of Action Taken Report in such matters from the State authorities for further consideration of the cases.
16 <sup>th</sup> August, 2022	Ranchi, Jharkhand	Open Hearing and Camp Sitting	53	<p>The cases were of serious violations like rape, gang rape, allegation of witchcraft, electrocution deaths, medical negligence, denial of medical facilities, non-release of prisoners after completion of sentence, illegality in distribution of ration, deaths due to silicosis, etc.</p> <p>The Commission, in 10 cases, recommended payment of compensation. Out of the same, Rs.13.5 lakh has been paid by the State Government. The approval of the Chief Minister has been obtained in two cases where amount of compensation is Rs.4 lakh and the State Government</p>

			<p>has assured to pay the same to the beneficiary concerned within two weeks. In two cases, partial compliance has been made and full compliance has been assured by the State Government. Approximately, compensation of Rs.50 Lakh has been recommended out of which the above-mentioned amount has already been paid and the State Government has assured compliance of other orders as per the directions of the Commission. The Commission, based on merits closed 22 cases.</p> <p>Some important recommendations made to the State of Jharkhand inter-alia include payment compensation of Rs.2.5 lakh each to the Next of Kin, NOK of the deceased in a matter pertaining to death of four persons in police firing, compensation of Rs.5 lakh to</p>
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				a victim of death due to electrocution, payment of compensation of Rs.3.5 each to the NOK of labourers who died due to caving in of mica mine, formulation of a policy for identification and Rehabilitation of Silicosis patients, address the issue of increasing number of Quacks in the State etc.